

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 62 of 2021**

**In the matter of:**

**Mr. Mitesh Patel**

**....Appellant**

**Vs.**

**Axis Bank Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Krishnendu Dutta, Mr. Dhaval Deshpande, Mr. Amir Arsiwala, Mr. Pratik Gandhi, Advocates.**

**Respondents: Mr. Anuj P Agarwala, Mr. Aayush Agarwala, Mr. Akshit Pradhan, Advocates for R1.  
Mr. Yash Jariwala, Mr. Abhijeet Sinha, Advocates for Intervenor.**

**ORDER**

**(Through Virtual Mode)**

**18.02.2021:** Mr. Abhijeet Sinha, Advocate submits that 'Invent ARC Pvt. Ltd.' represented by Mr. Yash Jariwala has filed an application through e-mail seeking intervention in the matter. He is permitted to file hard copy thereof with advance copy provided to learned counsel for the Appellant as well as Respondents. It is submitted by him that the proposal for settlement has been made and necessary documents in this regard are annexed with the application.

Respondent No.1 may consider the proposal.

List the appeal 'for admission (after notice)' on 15<sup>th</sup> March, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**AR/g**